

THE
PARLIAMENTARY DEBATES

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(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Friday, 28th November, 1952

The House met at a Quarter to
Eleven of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

11-45 A.M.

LEAVE OF ABSENCE

Mr. Deputy-Speaker: I have to inform the hon. Members that I have received the following letter from Shrimati Vijaya Lakshmi Pandit, M.P.:

"In my capacity as Leader of the Indian Delegation to the United Nations General Assembly, I am required to be present at New York until the end of December next. I therefore write to request, in accordance with sub-rule (1) of Rule 228 of the Rules of Procedure and Conduct of Business in the House of the People, that I may be permitted to be absent from all the meetings of the House during its current session."

I have received another letter from Shri B. Shiva Rao, M.P. who is a Representative on the Indian Delegation to the United Nations General Assembly. The letter reads as follows:

"In my capacity as a Representative on the Indian Delegation to the United Nations General Assembly, I am required to be present at New York until the end of December next. I therefore write to request, in accordance with sub-rule (1) of Rule 228 of the Rules of Procedure and Conduct of Business in the House of the People, that I may be permitted to be

absent from all the meetings of the House during its current session."

Is it the pleasure of the House that permission be granted to Shrimati Vijaya Lakshmi Pandit and Shri B. Shiva Rao to be absent from all the meetings of the House during this Session?

Leave was granted.

Shri Feroze Gandhi (Pratapgarh Distt.—West cum Rae Bareilly Distt.—East): On a point of order, Sir. Just now, in reply to a question the Deputy Minister stated that he is not sure whether the officer concerned was under suspension at the time the enquiry began. Now, I would like to appeal to you, Sir, are you going to allow such answers to be given. All the details are mentioned. The question is a long question. Everything is there and certainly the Minister should be sure of what has happened to this particular officer.

Shri Gadgil (Poona Central): The same question may be asked again and full information may be given.

Mr. Deputy-Speaker: When a point of order is raised, unless the Speaker requests any hon. Member to advise him, no other hon. Member can speak. I am really sorry that whenever a point of order is raised it is not open to any other hon. Member to get up and seek to give voluntary advice to the Speaker. It is open to him to ask if he can intervene in the matter and give suggestions on the point. I understand that the hon. Member feels it important, but this applies to all hon. Members.

So far as the point of order is concerned, whenever a point of order of this kind is raised, it should be raised immediately when the answer is given.

[Mr. Deputy-Speaker]

If the hon. Minister says he is not sure, then it means that he has no immediate and definite information on the subject.

It may be very necessary that any Minister who is put a particular question must have all the information relevant to it. He must anticipate a number of supplementary questions. It is no good for any hon. Minister to say, 'I do not know, I do not know'. If the Ministers do not know more than what is asked exactly, then there is no need for supplementary questions at all here. The House expects every hon. Minister to be posted with all kinds of information relevant to the question which may be put on the floor of the House.

The Minister of Home Affairs and States (Dr. Katju): With your permission, Sir, before I move my motion, may I just say one word with respect to what was said about Ministers?

Some Hon. Members: No, no.

Mr. Deputy-Speaker: There is no harm in hearing a suggestion from the hon. Minister.

Dr. Katju: I submit, Sir, Ministers and Deputy Ministers make every endeavour to post themselves with information which is relevant to the question and which arises out of the question. But if, now and again, there is an attempt made to traverse or to travel from China to Peru, then I submit we have got to say, we do not know or we guess or 'I am not sure'. It depends upon the temperament of every Minister. Otherwise, so far as I am concerned, I say I do not know and finish. I cannot speculate as to what questions will be asked.

Mr. Deputy-Speaker: I do not want to raise any debate on this matter. All that I am submitting even for the consideration of the Home Minister is that the Speaker will always take care to see that only relevant questions are allowed. It is open to the hon. Minister to say that he did not anticipate that question or that he will take time to answer that question. The House naturally expects every serious attempt to be made by the Ministers to give all such information relevant to the question and if any questioner wants to go out of the way, of course, the Speaker is there to pull him up and not to allow the question. If the Speaker has any doubt, certainly he may be advised by the Minister.

COMMITTEE OF PRIVILEGES

EXTENSION OF TIME FOR PRESENTATION OF REPORT

The Minister of Home Affairs and States (Dr. Katju): I beg to move:

"That the time for the presentation of the Report of the Committee of Privileges on the following two questions of privilege be further extended up to Friday, the 12th December, 1952—

(i) Question of privilege regarding certain papers laid on the Table of the House by Dr. Satyanarain Sinha, M.P.

(ii) Question of privilege regarding a statement alleged to have been made by Shri P. Sundarayya, Member, Council of States."

Mr. Deputy-Speaker: The question is:

"That the time for the presentation of the Report of the Committee of Privileges on the following two questions of privilege be further extended up to Friday, the 12th December, 1952—

(i) Question of privilege regarding certain papers laid on the Table of the House by Dr. Satyanarain Sinha, M.P.

(ii) Question of privilege regarding a statement alleged to have been made by Shri P. Sundarayya, Member, Council of States."

The motion was adopted.

DELIMITATION COMMISSION BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF SELECT COMMITTEE

The Minister of Law and Minority Affairs (Shri Biswas): I beg to move:

"That the time appointed for the presentation of the Report of the Select Committee on the Bill to provide for the readjustment of the representation of territorial constituencies in the House of the People and in the State Legislative Assemblies and for matters connected therewith, be further extended up to Friday, the 5th December, 1952."

Mr. Deputy-Speaker: The question is:

"That the time appointed for the presentation of the Report of the Select Committee on the Bill to